

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No.4768/2024

(Arising out of impugned final judgment and order dated 16-03-2024 in CRLMP No. 130/2023 passed by the Learned Special Court for the trial of PMLA cases/special court (SPE/CBI)-I/NIA, Ernakulam in S.C. No.588/2018)

S MARTIN

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(FOR ADMISSION)

Date : 10-04-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYANFor Petitioner(s) Dr. Aditya Sondhi, Sr. Adv.
Ms. Rohini Musa, AOR
Ms. Meghana T.M., Adv.
Ms. Aishwarya S.M., Adv.
Navami Krishnamurty, Adv.
Maen Mavara M., Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable on 12.07.2024.

We are informed across the Bar by Dr. Aditya Sondhi, learned Senior Counsel appearing for the petitioner that the complaint under the Prevention of Money Laundering Act (PMLA) has been fixed on 16.04.2024 before the Special Court for hearing on charge.

We make it clear that even if the charge is framed, the trial will not commence in PMLA cases till further orders.

(VIJAY KUMAR)
COURT MASTER (SH)(AVGV RAMU)
COURT MASTER (NSH)